

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1793  
TO BE ANSWERED ON DECEMBER 05, 2024**

**CONVERSION GRIEVANCES IN DDA MARKETS**

**NO. 1793. SHRI PRAVEEN KHANDELWAL:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the steps taken / being taken by the Government to address freehold conversion grievances of long-time leaseholders and property owners in DDA markets;**
- (b) whether the Government proposes to consider for policy revisions to make free hold conversion via more accessible and affordable via online systems, if so, the details thereof;**
- (c) the manner in which DDA is balancing regularisation efforts with regulatory compliance in view of an estimated 45-46 lakh properties in Delhi out of which 70-80% are reportedly unauthorised;**
- (d) the details of the DDAs plan to implement the 'General Amnesty Scheme' to fairly addressed to the property owners unaware of certain regulatory requirements; and**
- (e) the manner in which DDA is ensuring efficient documentation processes, particularly for pending lease deeds and section plans by shifting it to online systems?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

**(a) DDA has informed that regular monitoring of pendency of conversion cases is being done on monthly basis on Interactive Disposal of Land Information (IDLI) system in online mode. IDLI has been launched in DDA for quick processing of conversion cases. The IDLI System facilitated ease of applying conversion application and fast processing of the cases. In Housing Department, the same process is being followed on the Citizen Services Portal which is an end-to-end web based online portal.**

**(b) DDA has informed that processing of Conversion Applications through online mode by IDLI System & Citizen Services portal is being carried out and thus making freehold / conversion more accessible and user friendly which is convenient to the applicants.**

**(c) The Development Control Norms notified vide S.O. 1014(E) dated 08.03.2022 are applicable for regularization / regeneration of 1731 unauthorized colonies listed under the 'National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019' notified by the Ministry of Housing and Urban Affairs vide G.S.R. 814(E) dated 29.10.2019. Monitoring of flouting of such developmental norms in notified areas under jurisdiction of DDA is done by DDA and necessary action for the same is taken periodically.**

**(d) No such proposal is under consideration of DDA.**

**(e) DDA has informed that processing of Conversion Applications through online mode by IDLI System & Citizen Services portal is being carried out and thus making freehold / conversion more accessible. In these portals, the requisite documents are to be uploaded by the applicant. Further, scanned property files are also uploaded in the online System.**

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